

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 2684
TO BE ANSWERED ON 27.12.2018

REVAMPING OF PENSION SCHEMES

2684. SHRI JAGDAMBIKA PAL:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether the Government proposes to revamp the pension schemes and double the number of people covered thereunder and if so, the details thereof;
- (b) the contents and methodology of the evaluation process undertaken for the said purpose;
- (c) the details of the time frame fixed within which the evaluation process will be completed;
- (d) whether the Government also proposes to develop a 'Universal Pension Coverage'; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI RAM KRIPAL YADAV)

(a) to (e): Ministry of Rural Development has set up a National Social Advisory Committee to address the policy issues. On directions of the Committee, for taking informed decision for revamping the NSAP scheme by way of changes in admissible rates and the criteria, Ministry of Rural Development has already initiated steps for comprehensive third party evaluation of the schemes.

The objectives of the evaluation study is to cover wide range of issues like assessment of implementation of NSAP to ascertain the progress in terms of targets & achievements, evaluation of the selection processes adopted by various States for identification of beneficiaries, issues related to shifting from below poverty line (BPL) to Socio Economic Census (SECC) 2011 as criteria for identification of beneficiaries, evaluate the disbursement processes, mode of disbursement, periodicity and timely receipts of benefits, assess the progress and effectiveness of the Direct Benefit Transfer (DBT) processes, evaluate the status of Digitization, Aadhaar enrolment & verification processes, matter relating to Aadhaar, Aadhaar seeding, mapping of records etc.

Further steps for revamping of the scheme is contingent upon considered decision on recommendations in consultation with the respective States.
